

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:6159
ANSWERED ON:30.04.2015
MARITIME INSTITUTES
Reddy Shri Ch. Malla

Will the Minister of SHIPPING be pleased to state:

- (a) the norms laid down for setting up the maritime training institutes in the country along with the details of the duly approved institutes setup in the country;
- (b) whether setting up of certain Institutes in violation of the criteria laid down in this regard have been reported;
- (c) if so, the details thereof along with the action taken thereon; and
- (d) the steps taken by the Government to ensure that the institutes are set up in accordance with the laid down norms?

Answer

MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI PON. RADHAKRISHNAN)

(a) The Director General of Shipping (DGS) Government of India, regulates and recognizes maritime training courses run by Maritime Training Institutes (MTI), leading to Certificates of Competency (CoC) in terms of the powers conferred under the Merchant Shipping (Standard of Training, Certification and Watch-Keeping for Seafarers) Rules, 2014. The DGS regulates the process of approval of MTIs, through DGS Orders Nos. 01/2003 dated 15.01.2003, No. 02/2007 dated 31.10.2007 & No. 25/2013 dated 31.12.2013 and Circulars, issued by it from time to time. The list of approved institutes is annexed as Annexure.

(b)&(c):Yes, Madam. There is one case of Sailor's Maritime Academy, Visakhapatnam in which the institute had submitted false land details at the time of seeking approval. The approval of the institute was withdrawn and the institute was de-recognized by DGS. However, a stay on the execution of withdrawal order has been granted by the Hon'ble High Court at Hyderabad.

(d) Every proposal for setting of new MTIs is examined by the DGS. Thereafter, inspections of such applicant institutes are carried out. These checks are intended to ensure that only those cases are processed which comply with the DGS guidelines issued from time to time. The DGS being the regulator for maritime training and education has introduced and implemented a unique inspection regime. i.e. the Comprehensive Inspection Programme (CIP), as a mechanism to monitor and control the quality of such training imparted by MTIs. In addition, surprise inspections are also carried out to ascertain whether the approved MTIs are being run as per the DGS norms. In case any deficiency is noted during any inspection or is brought out through any complaint, suitable disciplinary action is taken against such defaulting institute by following of due procedure by the DGS, Government of India.